

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.67/MP/2026

Subject : Petition under Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with Regulations 111, 112, 113 and 114 of the CERC (Conduct of Business) Regulations, 1999 and Regulations 65, 66, 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the 726.6 (2 x 363.3) MW combined cycle gas based power Palatana project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.

Petitioner : ONGC Tripura Power Company Limited (OTPCL)

Respondents : Assam Power Distribution Company Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, OTPCL
Ms. Harsha Parekh, Advocate, OTPCL
Shri Aditya K Singh, Advocate, MeCL
Shri Mridul Gupta, Advocate, MeCL
Shri Vikas Maini, TSECL
Shri Ankit Banati, TSECL
Shri Deepak Mahajan, TSECL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought additional time to file a rejoinder to the reply filed by the Respondent/APDCL.

2. Whereas, the learned counsel appearing on behalf of the Respondent/MeECL sought an additional four weeks' time to file a reply to the Petition.

3. Considering the above, the Commission once again permitted all the Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

4. The Petition will be listed for hearing on **11.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

